

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2842/2001

New Delhi, this the 18th day of October, 2001

Bhagwati Pohani  
w/o Shri R.K.Pohani  
Ex. Engineer CPWD (Missing)  
Residential Address  
B-467, Sarita Vihar  
New Delhi. ... Applicant

(By Advocate: Shri D.P.Khandelwal)

Vs.

1. Ministry of Urban Development  
through Secretary  
Nirman Bhawan  
New Delhi.
2. Superintending Surveyor of Works (Foods)  
Directorate of General Works  
Central Public Works Department  
I.P.Bhawan  
New Delhi. ... Respondents

O R D E R (Oral)

By Shanker Raju, Member (J):

Heard the learned counsel.

2. The claim of the applicant is that her husband has been missing since 1.3.1992, has been subsequently dismissed by the respondents. The Legal Heirs (in short LRs) of the deceased Government servant made a representation to the respondents to accord them the family pension by presuming that the applicant died under Section 108 of the Evidence Act. The respondents have not replied to any of the communications of the LRs. Lastly, she preferred a representation on 6.8.2001.

(3)

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3. In this view of the matter, ends of justice would be met, if the present OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant made on 6.8.2001 by passing a detailed and speaking order within four weeks from the date of receipt of a copy of this order. In the event the applicant is still aggrieved, he is at liberty to approach this Tribunal in accordance with law. No costs.

A copy of the OA be sent to the respondents along with a copy of this order.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/